

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

CP(IB) No. 663/Chd/Hry/2019
(Part Heard)

IN THE MATTER OF:

Mr. Ravi Luthra & Ors.

...Petitioners

Vs.

Vatika Limited

...Respondent

Under Section: 7, IBC 2016

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. S.P. Singh Chawla, Advocate
Mr. S. Shishir, Advocate
For the Respondent : Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate
Mr. Shikhar Sarin, Advocate

ORDER

The short additional written submissions in pursuance of the order dated 29.02.2024 have been filed by Ld. Counsel for respondent vide Diary No. 00332/10 dated 18.03.2024. The same is taken on record. Rebuttal arguments have been concluded on behalf of Ld. Counsel for the Petitioner. A date is requested by Ld. Counsel for the Petitioner for filing self-contained written note along with the relevant judgments in summary within one week. **Arguments heard. Order Reserved.**

Sd/-

(L. N. GUPTA)
MEMBER (T)
Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)